



**Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.**

Subject:- Terms and conditions of Additional Advocates General, Deputy Advocates General and Government Advocates.

**Corrigendum to Government Order No: 2327 -LD (A) of 2017
dated:16 - 06 - 2017**

Please read "*(in writ petition, statement of facts in contempt petitions, caveat petition and LPA including COD and interim application)*" instead of "*(in writ petition, caveat petition and LPA including COD and interim application)*" appearing immediately after the words "incidental expenses" in 2nd para of the Government Order No.2327-LD(A) of 2017 dated 16-06-2017 issued vide endorsement No. LD(A)2017/33 dated 16-06-2017.

Sd/-

**(Abdul Majid Bhat)
Secretary to Government,
Department of Law, Justice and P. A**

No: LD (A) 2017/33

Dated 19-06-2017.

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Financial Commissioner/ Principal Secretaries / Commissioners / Secretaries to Government, _____ Department.
3. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
4. Principal Secretary to His Excellency the Governor, J&K, Srinagar.
5. Director Information, J&K, Srinagar.
6. Director Litigation, Jammu/Kashmir.
7. Principal Private Secretary to Chief Secretary for information of worthy Chief Secretary.
8. All officers of the Department of L, J&PA.
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. In charge Website, Department of Law Justice and Parliamentary Affairs.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Concerned file.

**(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of Law, J & PA**

19.06.2017